NATIONAL COMPANY LAW TRIBUNAL

JAIPUR BENCH

(through web-based video conferencing platform)

Item No. 103 & 209
IA No. 433/JPR/2026
IA No. 434/JPR/2026
IA No. 461/JPR/2026
IA No. 363/JPR/2026
IA No. 439/JPR/2026
CP No. (IB)- 111/7/JPR/2024
Under Section 7 of IBC, 2016

In the matter of:

OM Prakash Somani & Ors. **.... Financial Creditor**

Versus

VMN Stones Pvt. Ltd. **...Corporate Debtor**

Coram: HON'BLE MS. REETA KOHLI, JUDICIAL MEMBER
HON'BLE MS. KAVITA BHATNAGAR, TECHNICAL MEMBER

PRESENT: -

For the RP : Pranav Bafna, Adv.
Vikas Rajvanshi, in person

ORDER

IA No. 461/JPR/2026

The present application has been preferred by the RP under Section 12A of IBC in view of the deed of the settlement having been executed between the Corporate Debtor and Financial Creditors on 18.09.2026. The applicant received the duly signed form FA from the Financial Creditors seeking withdrawal of CIRP of *M/s VMN Stones Pvt. Ltd.* In view of the 100% approval by the CoC, IA is allowed. The CIRP of CD is terminated and thus the IA and also the *CP is disposed off.*

Sd/-

Sd/-

NG

IA No. 433/JPR/2026, IA No. 434/JPR/2026, IA No. 363/JPR/2026 & IA No. 439/JPR/2026

In view of the settlement having been arrived at between the parties and termination of CIRP, IA No. 433/JPR/2026, IA No. 434/JPR/2026, IA No. 363/JPR/2026 & IA No. 439/JPR/2026 have been rendered infructuous. IAs disposed off.

Sd-

(Kavita Bhatnagar)
Technical Member

Sd-

(Reeta Kohli)
Judicial Member

September 28, 2026

NG